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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

O.A./T.A./M.P. No. 267/2001

K.C.Paliwal and ors. Versus Union of India and ors.

Date of Order	Orders
23.7.2001	Mr. P.N.Jati, counsel for the applicants Mr. B.N.Sandu, counsel for the respondents The learned counsel for the respondents submits that vide order dated 20th July, 2001, the applicants, totalling 21, have been sent on Phase-II training (photocopy of the order taken on record of the OA No. 258/2001). The learned counsel for the applicants submits that the applicants have been sent on training with a delay of 3 weeks and consequently the period of 3 weeks so spent, should be counted for training. We have given our thoughtful consideration to the rival submissions. In a period of 4 weeks' training, 3 weeks spent prior to the passing of the order dated 20th July, 2001 cannot be treated as period spent on training. In view of the order passed by the Department dated 20th July, 2001 sending the applicants on training, prayer of the applicants in the OA stands satisfied. Therefore, the OA has become infructuous and disposed of accordingly. Parties are left to bear their own costs. (GOPAL SINGH) Adm. Member (A.K.MISHRA) Judl.Member